

employees in Delhi have been served notices by the Department of Works and Housing to vacate the area near their quarters which they are using for kitchen gardening, etc. ;

(b) if so, the reasons therefor ;

(c) whether it is also a fact that the then Prime Minister, late Lal Bahadur Shastri had appealed to citizens to use vacant land near their residences for kitchen gardening to increase food and vegetables in the country ; and

(d) if so, whether Government will not only allow but will encourage these persons, who are using the vacant land near their quarters for kitchen-gardens and withdraw the notices served on them ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Spot enquiries have revealed that some of the allottees of type I quarters in Kasturba Nagar have put up unauthorised construction on Government land around their quarters and such unauthorised construction is causing obstruction and has created insanitary conditions in the colony. Notices were, therefore, issued to them requiring them to remove the unauthorised construction failing which their allotments would be cancelled.

(c) and (d). The allottees can grow vegetables etc., in the premises of the residences allotted to them provided the plantations do not affect the services. The allottees have to intimate to the Deputy Director of Horticulture of the area in charge about the plantation proposed to be done at the back yard. According to the conditions laid down for such plantations if the plantations interfere with the convenience of the allottees of the flat of the Upper Storey the Horticulture Department will look into the matter to see that the allottees of both upper storey and the lower storey flats agree to such plantations. In such cases the decision of the Director of Horticulture is final. No restriction as such has been imposed on cultivating kitchen-gardens etc. in the back yards of Government accommodation provided the other conditions are fulfilled.

Pay and Accounts Officers on Deputation

9302. SHRI NIHAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the incum-

bents of the post of Pay and Accounts officers deputed by the Comptroller and Auditor General to different Ministries/Departments and other offices are not usually expected to stay on in a place for more than three years ;

(b) the number of such incumbents who have been at any one place for more than three years, five years and eight years ; and

(c) the reasons for their being allowed to work in the same place for such long periods in each case ?

THE DEPUTY PRIME MINISTER AND MINISTRY OF FINANCE (SHRI MORARJI DESAI) : (a) There are five posts of Pay and Accounts Officers in the Pay and Accounts Offices of the Ministries of Works, Housing and Supply, Food and Agriculture and Rehabilitation. Two of these posts are at New Delhi and one each at Calcutta, Bombay and Madras. According to the Scheme of separation of Accounts from Audit these posts are to be filled in by Officers of the Indian Audit and Accounts Service. The period for which an officers can hold these posts, has not been specifically mentioned any where in the Scheme.

(b) and (c). Number of incumbents who have been at any one place :

(1) for more than three years	4
(2) for more than 5 years	nil
(3) for more than 8 years	nil

The postings and transfers of Pay Accounts Officers are administrative matters and are made according to the exigencies of service.

माल की तस्करी

9303. श्री ज्योत्सवराय यादव : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में विदेशी माल की तस्करी को रोकने में सरकार की असफलता के क्या कारण हैं ;

(ख) गत वर्ष कलकत्ता, मद्रास और बम्बई प्रान्त पर तस्करी के कितने मामले पकड़े गये ;

(ग) क्या गत वर्षों की तुलना में इस वर्ष विदेशी माल की तस्करी में वृद्धि हुई है अथवा कमी और इस सम्बन्ध में वर्ष 1967-68 और 1968-69 का अलग-प्रलग ब्यौरा क्या है ; और